

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 106
CP.CAA-39(ND)/2024

IN THE MATTER OF:

COGENT E-SERVICES LIMITED and COGENT ES LIMITE

.....APPLICANT/PETITIONER

SECTION

U/s 230-232

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Deeptak Joshi, Advocate.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

This is the Second Motion Petition.

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the RoC, OL, RD & Income Tax Department.

The Applicant is directed to publish the notice in two local newspapers namely "*Financial Express (English) and Jansalta (Hindi)*" and file proof and affidavit of service within two weeks. The Statutory Authorities are directed to file reports within one week after receipt of the publication

List the matter on **15.07.2024**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)